

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 129(ND)/2016

IN THE MATTER OF:

Mr. Amar Pal Singh

.....Petitioner

v.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.....Respondents

SECTION : UNDER SECTION 241/242

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s) : Mr. Robin R. David & Mr. Febin M Varghese, Advocates

For the Respondent(s) : Mr. Apar Gupta, Ms. Garima Jain & Ms. Disha Gupta,
Advocates
Mr. Ramesh Singh & Mr. Deepak Goyal, Advocates
Mr. S. Jahani & Ms. Sruti Bisht, Advocates for Respondent
No. 2 & 9

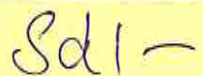
ORDER

We have heard the argument partially.

Let the matter be adjourned for the parties to take instructions with regard to amicable settlement on 26.09.2017.

Interim relief to continue.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER JUDICIAL

19.09.2017

VINEET